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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE

NOTIFICATION
(INCOME-TAX)

No. 5417 : (F.No. 197A/1/82-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Ramana Kendra, Delhi (Regd)" for the purpose of the said section for the period covered by the assessment year(s) 1985-86 to 1987-88.

(R. K. TEWARI)
UNDER SECY. TO THE GOVT. OF INDIA.

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to :-

1. Shri C.G. Balasubramanyan, Treasurer, Ramana Kendra, 8, Institution Area, Lodi Road, New Delhi-110003.
2. The Commissioner of Income-tax, Delhi-VI, New Delhi, with reference to his letter No. CIT/D-VI/4/67/77, dt. 19.8.83.
3. All Commissioners of Income-tax.
4. Directors of Inspection(IT)/(R&S)/(P&R)/(Inv.), New Delhi.
5. Director of O&M Services(Income-tax), 1st floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
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9. Director of Training, IRS(Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri P.K.Kartha, Jt. Secy., Min. of Law, Justice and Company Affairs (Deptt. of Legal Affairs), New Delhi.

R. K. Tewari
(R. K. TEWARI)
UNDER SECY. TO THE GOVT. OF INDIA.

(ii)
भारत के राजपत्र, भाग 2, खण्ड (3) में प्रकाशार्थ

भारत सरकार
वित्त मंत्रालय
(राजस्व विभाग)

नई दिल्ली, दिनांक

अविज्ञता
अपेक्षा

संख्या 5417 (फा 10 सं 197A/1/82 - भाग 20 (2-1) :
केन्द्रीय सरकार, आय-कर अधिनियम, 1961 (1961 का 43) की धारा
10 की उपधारा (23 ग) के खण्ड (iv) द्वारा प्रदत्त शक्तियों का
प्रयोग करते हुए,

"रत्ना केन्द्र, दिल्ली (शक्ति)"

को निर्धारण वर्ष 1985-86 से 1987-88 तक के अन्तर्गत जाने वाली अवधि के लिए
उक्त धारा के प्रावधानों अधिवृत्त करती है।

राजस्व मन्त्री
(आय-कर विभाग)
अवर सचिव, भारत सरकार.